

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. OA 1655/88

Dated: 28.11.1988

Shri Gobind Singh

.... Applicant

Vs.

Union of India & others Respondents

Coram: Hon'ble Mr. Justice Amitav Banerji, Chairman
Hon'ble Mr. Ajay Johri, Member.

For the Applicant Shri B.R.Saini, Counsel

For the Respondents Shri G.C.Lalwani, Counsel.

(Order of the Bench delivered by Hon'ble
Mr. Justice Amitav Banerji, Chairman)

Heard counsel for both sides.

The applicant has come up before the Tribunal complaining that he has not been granted Casual Leave although it was due to him. Nor has he been granted any Earned Leave. He sought an interview with the Additional Deputy Commissioner of Police, Respondent No.4 herein, but the same was refused and his explanation was called for.

These facts need not detain us any further from dismissing this application with the observation that the Respondents will consider the applicant's case for grant of leave, whether Casual or Earned, whichever may be due to him, sympathetically at an early date.

Application stands disposed of as above.

A copy of this order along with the application for leave may be presented to Respondent No.4.

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(AJAY JOHRI)
MEMBER

Qd
(AMITAV BANERJI)
CHAIRMAN

28.11.88